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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 1/2024, CRL. M.A. Nos. 3/2024 & 4/2024

DIRECTORATE OF ENFORCEMENT

..... Petitioner

Through: Mr. Zoheb Hossain, Special Counsel
for ED with Mr. Manish Jain, SPP,
Mr. Simon Benjamin, Mr. Vivek
Gurnani, Mr. Baibhav, Ms. Manisha
Dubey, Mr. Ishaan Baisla, Advocates
for ED.

versus

HONG XUQUAN @ TERRY AND ORS.

..... Respondents

Through: None.

CORAM:

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

02.01.2024

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(The proceeding has been conducted through Hybrid Mode)

1. Keeping in view the gravity of the case put across by Mr. Zoheb Hossain, learned Standing Counsel for the Directorate of Enforcement, it appears imperative to issue notice.
2. Since the respondents/ individuals have already been released in pursuance of the impugned order, no *ex-parte* ad-interim orders can be passed.
3. However, keeping in view the urgency in the present matter, notices be issued to the respondents though all permissible modes including by *Dasti* through the learned counsel appearing for the respondents before the learned Trial Court.
4. List the matter before the Roster Bench on 03.01.2024.



5. Order *Dasti* under the signatures of Court Master.

**TUSHAR RAO GEDELA, J
(VACATION JUDGE)**

JANUARY 2, 2024/nd